# GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA UNSTARRED QUESTION NO.770 TO BE ANSWERED ON JULY 24, 2025

### BYE-LAWS FOR CONSTRUCTION OF HOUSES IN UNAUTHORISED COLONIES

#### NO. 770. SHRI RAMVIR SINGH BIDHURI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the residents of unauthorized colonies who have been granted ownership rights are permitted to undertake construction/re-construction on their plots/houses in accordance with applicable building bye-laws;
- (b) if so, the details the process thereof; and
- (c) whether any approval is required for the same and if so, the details thereof?

#### **ANSWER**

## THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFARIS (SHRI TOKHAN SAHU)

(a) to (c): No. The 1731 unauthorized colonies (UC) are colonies or development comprising of a contiguous area, where no permission has been obtained for approval of layout plan or building plans and has been identified for regularisation under "National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorized Colonies)" Regulations, 2019 notified on 29.10.2019.

UCs/ part UCs that fulfil the minimum conditions set out in Para 4.2.2.3 B sub para (ii) of MPD 2021 will have the option of getting their existing Layout Plans regularized. Thereafter, individual land owners may proceed for approval of revised building plan sanction for any regularization/ addition/ alteration/ new construction from the concerned local body subject to all statutory clearances w.r.t relevant provisions of building bye laws, structural safety, fire safety etc.

\*\*\*\*